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होगी अथवा नहीं? यदि नहीं होगी तो आप क्या करने जा रहे हैं?

महोदया, साढ़े तीन बज गए, मैं स्रब बैठता हूं। बाकी बात बाद में कहूंगा।

STATEMENT BY PRIME MINISTER ON RAM JANAMBHOOMI-BABRI MASJID DISPUTE—Contd.

THE DEPUTY CHAIRMAN: Now we can continue with the clarifications, suggestions rather. Shri P. Upendra... (Interruptions)...

SHRI SUKOMAL SEN: Madam, please let me finish.

THE DEPUTY CHAIRMAN: Okay, we are in the 29th minute. You can have one minute.

SHRI SUKOMAL SEN: Madam, I will put only two questions to the hon. Prime Minister.

The fact is that despite the court orders, one by the Lucknow Bench of the Allahabad High Court and the other by the Supreme Court, the construction has been made. Now it has stopped, it is reported.

Now, what will happen? Will the country now see that despite the Courts' instructions, the Courts' rullings, defying the Court rullings, construction can be made, for ten days it can be constructed and it can remain, it can exist? Will country see so? What is the Prime Minister going to do about the construction?

Secondly, the last question is that both the BJP and the VHP have openly, publicly declared that it is a question faith, not a question of a judgement by the court and that if the court verdict would go against them they would not abide by it. They are raising the issue in such a way that the court is also ultimately pressurised. That is the intention. In the situation, it is my feeling that by talking to them and by not taking into confidence any political party the country, the countrymen of the Prime Minister is actually on a tiger.

Does the Prime Minister understand this position? And I would like to know, when he is riding on a tiger, how he wants to get out of it.

Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): There is the NIC to take an appropriate decision. Don't forget that... (Interruptions)

THE DEPUTY CHAIRMAN: I think that this House represents all political parties, does it not?

SHRI P. UPENDRA (Andhra Pradesh): Madam, the whole country heaved a sigh of relief at the cessation of the kar seva. We have indeed passed through a period of great tension during the last three weeks or so.

I must congratulate the Prime Minister for his patient and tactful handling of the sensitive and delicate situation. It shows that patience generally pays, if not always.

I should also compliment him for his very balanced and factual statement which is free from polemics, which does not blame anybody.

I particularly liked the portion where he mentioned that he would continue the efforts of the previous Governments in settling this issue. That shows that the policy of the Government, of whichever complexion it is would be that it would continue the efforts of maintaining, upholding secularism, communal harmony in this country.

There is one section which also requires to be complimented. That is our Muslim brothers and sisters who extraordinarily kept themselves cool at the greatest of provocation when the High Court orders were being blatantly violated. Otherwise, there would have been a great communal conflagration in the country by now.